

Correction of Answers to Unstarred Questions, Nos. 4332 and 4411 dated 25-3-74 regarding (i) Demand and Supply of Sugar to West Bengal and Sugar demanded and supplied to Karnataka.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Two Unstarred Questions bearing Nos. 4332 and 4411 tabled by Shri Hukam Chand Kachwai and Shri A. K. M. Ishaque, M.Ps. relating to demand and supply of sugar to Karnataka and West Bengal respectively were replied in the Lok Sabha on 25-3-74 Both the Questions were of identical nature. Unfortunately, the information furnished in the replies had got interchanged. The error is regretted. The correct information in respect of the Questions is as follows:—

1. Correct reply to Unstarred Question No. 4332.

(a) The following quantities of levy sugar were allotted by the Central Government to Karnataka State during the last five months —

	Tonnes
October, 1973 . . .	10391
November, 1973 . . .	9401
December, 1973 . . .	9401
January, 1974 . . .	9907
February, 1974 . . .	9907

(b) and (c). No communication for increasing the monthly quota has been received from the Government of Karnataka during this period. In any case, the basic monthly quotas of levy sugar for various States/Union Territories, including Karnataka, have been fixed on a rational basis taking into account the population figures as recorded in 1971 census, and the past pattern of consumption. Actual monthly allotments are, however, adjusted marginally in relation to the

total release of levy sugar for each month.

II. Correct reply to Unstarred Question No. 4411.

(a) The following quantities of levy sugar were allotted to West Bengal State during the last six months:—

	tonnes
September, 1973 . . .	19793
October, 1973 . . .	21876
November, 1973 . . .	19793
December, 1973 . . .	19793
January, 1974 . . .	20857
February, 1974 . . .	20857

(b) The State Government had requested in December, '73 for increasing monthly quota of levy sugar to 38,000 tonnes.

(c) The basic quotas of levy sugar for various States/Union Territories have been fixed on a rational basis taking into account the population figures as recorded in 1971 census and the past pattern of consumption. Actual monthly allotments are, however, adjusted marginally in relation to the total release of levy sugar for each month. Due to limited availability of sugar stocks, it has not been possible to increase their monthly quota of levy sugar as requested by them. The position was suitably explained to the State Government.

12 00 hrs.

RE. ADJOURNMENT MOTION

MR. SPEAKER: Now, Papers to be laid on the Table.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Before that I want to raise a matter. This is an issue regarding thousands of passengers who are stranded everywhere and also the refusal by the postal people to accept parcels for despatch. This is a very serious situation. Why cannot we discuss that first?

MR. SPEAKER: The Minister already made a statement on it the other day.

SHRI JYOTIRMOY BOSU: This has caused hardships to the people.

MR. SPEAKER: As I said already, he has made a statement the other day on the floor of this House.

श्री मधु लिमये (बाका) : साढ़े तीन लाख रुपये के तारपोलिन खरीदे जा रहे हैं (स्थवचान) पूरे देश में डेढ़ करोड़ रुपये तारपोलिन पर खर्च किए जा रहे हैं। टेरीटोरियल ग्रामीं और मेना को बुलाने की बात की जा रही है। एक और बातचीत चल रही है और दूसरी और रेल मजदूरों को बुलाने का प्रयास किया जा रहा है। ये दोहरी बातें मत करो। डबल फेनेडनेस छोड़ो।

श्री अटल बिहारी वाजपेयी (खानियर) : अध्यक्ष महोदय, मेरा निवेदन है कि जो भी ऐडजर्नमेंट मोशन या काल अटेशन अथवा 377 के अन्तर्गत नोटिसेज आये हैं आप उन्हें कल तक के लिए स्थगित रखिए। आज हम होम मिनिस्ट्री की डिमांड्स को डिमकस कर ले।

अध्यक्ष महोदय ऐडजर्नमेंट मोशन तो कभी स्थगित नहीं होता। वह तो येस आर नो होता है। वह एडजर्नमेंट मोशन कहाँ रह गया जब स्थगित हो गया? आप चाहते हैं तो मैं अभी कर देता हूँ।

श्री अटल बिहारी वाजपेयी: नहीं तो कल हम लोग फिर नोटिस दे देंगे।

MR. SPEAKER: I am allowing it if you want. You can move your adjournment motion. You get the leave of the House and then move it.

SHRI S. M. BANERJEE (Kanpur): Then, we will not have it.

MR. SPEAKER: Mr. Banerjee, whenever I have come to your rescue you do not appreciate it and you put the Speaker in the wrong. Now, I am allowing it. You move the adjournment motion.

SHRI ATAL BIHARI VAJPAYEE: I have not given any notice of adjournment.

MR. SPEAKER: The notice of adjournment has been given by Shri Samar Guha and Shri Jyotirmoy Bosu. Mr. Bosu, you move your adjournment motion.

SHRI S. M. BANERJEE: Kindly allow me a minute. You allow the Calling Attention to stand as it is.

MR. SPEAKER: You never appreciate this.

SHRI S. M. BANERJEE: Many Unions have served their strike notice in the Railways.

MR. SPEAKER: Mr. Banerjee, the question is: this is an adjournment motion, the notice of which is given by Shri Samar Guha, Shri Bosu and Shri Madhuryya Halidar. I allow this. You ask for the leave of the House to move it.

SHRI SEZHIYAN (Kumbakonam): There is no opposition to it.

MR. SPEAKER: How will they oppose it unless you move it? You move it.

SHRI S. M. BANERJEE: Sir, I rise on a point of order.

MR. SPEAKER: Is your point of order on why I admit it?

SHRI S. M. BANERJEE: On this particular adjournment or motion, I am on a point of order. We are not moving the adjournment motion.

SHRI JYOTIRMOY BOSU: Then, I ask for leave of the House to move my adjournment motion. Sir, I go by your utterances. You want me to move it.

MR. SPEAKER: When I made the observations, they were to help you. You do not appreciate. The other or the negative side is, I allow it.

You have enough opportunities. The Appropriation Bill will be coming. Today the Home Ministry demands are there. You can take advantage of that also. But if you still insist, I do not come in.

SHRI ATAL BIHARI VAJPAYEE: As the House is going to discuss the demands of the Ministry of Home Affairs and we do not have enough time, I will request my friend, Mr. Jyotirmoy Bosu, not to press for it.

SHRI JYOTIRMOY BOSU: I am guided by the desires of the House.

श्री मधु लिम्बे : अध्यक्ष महोदय, एक मेरी प्रार्थना है आप सुनिए। प्रिविलेज का मैंने जो नोटिस दिया है मुझे पता चला है कि आपने अभी उसे पढ़ा नहीं है...

अध्यक्ष महोदय : मैंने देखा है।

श्री मधु लिम्बे : मैं दूसरी बात कह रहा हूँ। आप उसे पढ़ लीजिये। कल उसकी मैं उठा सकता हूँ। लेकिन मेरी प्रार्थना केवल यह है कि जिस अफसर के खिलाफ मैंने यह विलेज प्रमोशन दिया है वह कल से आई० प्रो० सी० का चैयरमेन बनने जा रहा है तो जब तक प्रिविलेज के मामले का निर्णय नहीं हो जाता तब तक क्या आप पैट्रोलियम मंत्रालय से कहेंगे कि उस समय तक उसे नये पद पर

न बैठाए ? यह सदन की गरिमा और सदन के अधिकारों की बात मैं कर रहा हूँ। मैं कल उठाने के लिए तैयार हूँ लेकिन यह कौन सी बात है कि जो अधिकारी सदन के अधिकारों और उसकी मर्यादाओं का उल्लंघन करे उसे पदोन्नत दी जाये ? क्या यह मामला एक सप्ताह तक रोका नहीं जा सकता जब तक कि आपका फैसला न हो जाये ?

अध्यक्ष महोदय : बात यह है कि जो प्रिविलेज मोशन आप ने दिया है वह यह है कि एक पब्लिक अडवर्टीसिंग...

श्री मधु लिम्बे : अब आप सत्रस्टिस में जायेंगे तो मुझे उसके बारे में कुछ कहना पड़ेगा।

अध्यक्ष महोदय : वह जो रिपोर्ट है उस वक्त की वह जरा मँ देखना चाहता हूँ। क्यों रिपोर्ट का पार्ट आपने कोट किया है।

श्री मधु लिम्बे : नहीं, नहीं, आप उसे पूरा देखिये। मैं तो खुद नहीं चाहता कि अश्लील बात सदन के सामने आए। लेकिन मेरी प्रार्थना है कि जब तक आप उस पर निर्णय न कर लें तब तक किसी और पद पर जाकर बैठें यह कि बात नहीं है।

MR. SPEAKER: It was also on the thin line. So, I wanted to have time.

12.08 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ADMINISTRATION REPORT OF DDA FOR 1972-73

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Bhola Paswan Shastri; I beg to lay on the Table a copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1972-73, under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-6847/74].